

OA-34/96

1/17.1.96 Hon'ble Shri N. Sahu, Member (A)

Adjourned to 23.1.96 for admission.

SKS

Parasuram
(N. Sahu)
Member (A)

2/23.01.96

Hon'ble Mr. N.Sahu, Member (A)

Adjourned to 02.02.1996 for admission.

SKJ

Parasuram
(N. Sahu)
Member (A)

3/22.2.1996

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 8.3.1996 for admission.

MPS.

K. D. Saha
(K. D. Saha)
Member (A)

4/8.3.1996

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 11.4.1996 for admission.

MPS.

K. D. Saha
(K. D. Saha)
Member (A)

Shri M. L. Lalwani Registrar SIC
Since the Division Bench is not
available at present, let this case be
adjourned sine die till the Division
Bench is available.

S
11.4.96

SK
Registrar SIC

5/4.10.1996

Counsel for the applicant : Mr. S. K. Singh

At the request of the learned counsel
for the applicant, list this case on 30.10.1996
for admission.

MPS.

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

6/30.10.1996

Counsel for the applicant : Mr. M. K. Ambastha

Adjourned to 26.11.1996 for admission.

MPS.

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

7./ 26.11.96.

Shri S.K. Singh, the counsel for the applicant:

Heard learned counsel for the applicant. Admit.

Issue notices to the respondents to file written
statement within four weeks. Rejoinder, if any, may
be filed within two weeks thereafter. List on 9.1.97
before the Dy. Registrar for completion of pleadings.
Requisites should be filed within a week.

/CBS/

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

8/9.1.1997

The learned counsel for the applicant Mr. M.K. Jha is present. None for the respondents. Requisites have not yet been filed on behalf of the applicant. The learned counsel is directed to file requisites immediately for issuing notices to the respondents. W/s has not been filed. Put up on 24.2.1997 for W/s.

MPS.

(M.L. Paswan)
Registrar I/c

9/24.2.1997

None for the parties. On perusal of order no.8 dated 9.1.1997 it appears that the learned counsel was directed to file requisites for issuing notices to the respondents but the aforementioned order has not yet been complied with. However, for the ends of justice one more opportunity is given to the applicant to file requisites. Put up on 20.3.1997 for SR and W/s.

MPS.

(S.P. Sinha)
Dy. Registrar I/c

10/20.3.1997

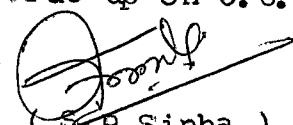
The learned counsel for the applicant is present. None for the respondents. The learned counsel prays for one month's time to file requisites for issuing notices to the respondents. Prayer allowed. Put up on 2.5.1997 for filing W/s and SR. No further time shall be allowed for the purpose of requisites.

MPS.

(S.P. Sinha)
Dy. Registrar I/c

11/2.5.1997

The learned counsel for the applicant is present. None for the respondents. Copy of the brief O.A. has been served to the Sr. Standing Counsel on 10.3.1997. Receipt showing service of the brief is kept on the record. Put up on 6.6.1997 for filing W/s.

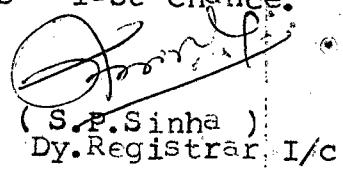


(S.P. Sinha)
Dy. Registrar I/c

MPS.

12/6.6.1997

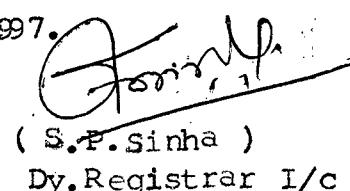
The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed. Put up on 17.7.1997 for filing W/s as a last chance.


(S.P. Sinha)
Dy. Registrar I/c

MPS.

13/7.7.1997

None for the parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 6.8.1997.


(S.P. Sinha)
Dy. Registrar I/c

MPS.

14. / 6.8.97.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 26.9.97 for direction.



(V.N. Mehrotra)

Vice-chairman

/CBS/

DA - 34/96

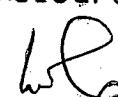
15./ 26.9.97. Since Bench is not available today, the case is adjourned to 1.12.97 for direction.

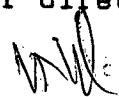
/CBS/


(V.K. Srivastava)
Dy. Registrar.

16./ 1.12.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 10.2.98 for direction.

/CBS/

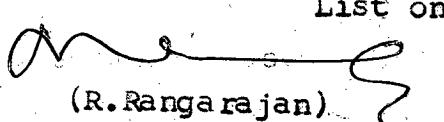

(S. Das Gupta)
Member (A)


(V.N. Mehrotra)
Vice-chairman

17/10.02.98 W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 22.04.1998 for direction.

SKJ


(R. Rangarajan)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

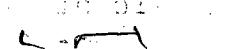
18/22.04.98

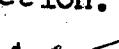
None for the applicant.

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 23.07.1998 for direction.

SKJ


(G. Narasimham)
Member (J)


(L.R.K. Prasad)
Member (A)

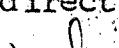
19/23.07.98 None for the applicant.

On the request of Shri J.N. Pandey, learned SSC for the respondents, four weeks further time is allowed for filing W/s. Rejoinder, if any, may be filed within three weeks thereafter.

List on 06.10.1998 for direction.

SKJ


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

20./ 6.10.98. None for the applicant.

W/S not filed so far. On the request made by Shri J.N. Pandey, Sr. Standing Counsel, four weeks further time is allowed to file W/S. Rejoinder, if any, may be filed within two weeks thereafter. List it on 9.12.98 for direction.

Rej
/CBS/

(LAKSHMAN JHA)
MEMBER (J)

Rej
(L.R.K. PRASAD)
MEMBER (A)

21./ 9.12.98. Shri S.C.Jha, the counsel for the respondents

states that W/S has been sent for verification. He prays for and is allowed four weeks further time to file W/S.

Rejoinder, if any, may be filed within two weeks thereafter.

List it on 17.2.99 for direction with the name of Shri S.C. Jha as counsel for the respondents.

*W/S
filed on
5.1.99*
/CBS/

(LAKSHMAN JHA)
MEMBER (J)

Rej
(L.R.K. PRASAD)
MEMBER (A)

22./ 17.2.99. As the pleadings in the case are complete, and

the case is already admitted, list it on 7.5.99 for hearing. In the mean time, the applicant may file rejoinder to the W/S.

/CBS/

(LAKSHMAN JHA)
MEMBER (J)

Rej
(L.R.K. PRASAD)
MEMBER (A)

23/7.5.99 List it on 15.7.99 for hearing.

AKJ

Rej
(Lakshman Jha)
Member-J

Rej
(L.R.K. Prasad)
Member-A

O.A. No.34/96.

24/15.07.99 For want of time, hearing is adjourned to 24.08.1999.

SKJ


(L.R.K. Prasad)
Member (A)


(S.Narayan)
Vice-Chairman

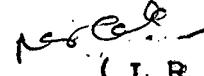
25/24.8.1999

None for the parties.

List it for hearing on 29.9.1999.

MES.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

6/29.9.1999

List it for hearing on 2.11.1999.

MES.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

27/2.11.99

List it for hearing on 28.12.1999.

SRK


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

28/28.12.99 None for the parties.
As DB is not available, list it for hearing
on 17.2.2000.

AKJ

AKJ
(L.JHA)
MEMBER(J)

29/07.02.2000 For want of time, list it on 07.04.2000
for hearing.

SKJ

SKJ
(L.Hsingliana) M(A)

Sury
(S.Narayan)/V.C.

30/07.04.2000 For want of time, the hearing is adjourned
to 23.05.2000.

SKJ

SKJ
(L.R.K.Prasad)/M(A)

Sury
(S.Narayan)/V.C.

31

23.5.2000

CM

List on 14.7.2000 for hearing.

SKJ
(L-R.K.Prasad)
Member (A)

Sury
(S.Narayan)
Vice-Chairman

32/14.7.2000 None for the parties.

List it for hearing on 24.8.2000.

JLW

33/24.8.2000

For want of time, list it for hearing
on 3.10.2000.

MPS.

L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

34/3.10.2000

None for the parties

List it for hearing on 27.10.2000.

SKS

L. Hmingliana)/M(A)

(L. Jha)/M(J)

35./ 27.10.2000.

As the D.B. of court no. 1 is not available, list it on
28.11.2000 for hearing.

/CBS/

(L. HMINGLIANA)
MEMBER (A)

(L. JHA)
MEMBER (J)

36/28.11.2000 : None for the applicant.

Shri H.P. Singh, ASC for the respondents.

List again on 30.11.2000 for hearing. In
case nobody appears on behalf of the applicant on the
next date to press this case, it would be dismissed for
default.

skj

(L.R.K. Prasad)/M(A)

(S. Narayan)/V.C.

37./ 30.11.2000.

Shri H.P. Singh, the counsel for the respondents.

None appears on behalf of the applicant today also.

Pursuant to order dated 28.11.2000, this OA is dismissed
for default.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.